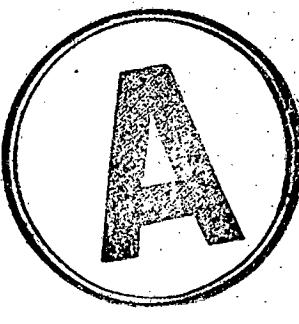


CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH



Common order in O.A.Nos.242/06 & 200/06

Friday this the 8 th day of December 2006.

CORAM:

HON'BLE Dr. K.B.S.RAJAN, JUDICIAL MEMBER  
HON'BLE MR N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

O.A.242/2006:

Smt.K.R.Mini, W/o Jayajith K.A.,  
L.R.Postman Kodungalloor P.O.,  
Residing at karayil House,  
Lakamalleswaram (W),  
Kodungalloor – 680 664.

Applicant

(By Advocate Shri P.C.Sebastian)

Vs.

1. The Superintendent of Post Offices,  
Irinjalakuda Division,  
Irinjalakuda, Pin.-680 711.

2. The Chief Postmaster General  
Kerala Circle, Thiruvananthapuram.

3. The Union of India, represented by  
Secretary to Govt. of India,  
Ministry of Communications,  
Department of Posts, N.Delhi. Respondents

(By Advocate Shri Thomas Mathew Nellimoottil)

O.A.No.200/2006.

Smt.Rasiya P.H., W/o Jabbar,  
Gramin Dak Sevak Mail Packer Kattoor P.O.,  
Residing at Ponnampidi House,  
Karuannur, Irinjalakuda, Pin.- 680 711.

Applicant

(By Advocate Shri.P.C.Sebastian)

Vs.

1. The Superintendent of Post Offices,  
Irinjalakuda Division,  
Irinjalakuda, Pin.-680 711.

2. The Chief Postmaster General  
Kerala Circle, Thiruvananthapuram.
3. The Union of India, represented by  
Secretary, Ministry of Communications,  
Department of Posts, N. Delhi.      Respondents

(By Advocate Shri TPM Ibrahim Khan, SCGSC)

The applications having been heard on 8.12.2006 the Tribunal on the same day delivered the following

ORDER

## HON'BLE DR. K. B. S. RAJAN, JUDICIAL MEMBER

By virtue of para 6 of the counter affidavit in O.A.200/06 which is reproduced here under, the grievance of the applicants has been redressed:-

“6. It is submitted that five backlog ST vacancies were kept distinct by mistake and the one current year vacancy was notified as unreserved. The break up of 5 ST and 1 unreserved was with reference to the roster maintained for the purpose of promotion of LGOs as PAs. Since recruitment of GDS as PAs is another mode of recruitment, (Direct recruitment) a separate roster should have been maintained for the purpose where the community-wise break up will reflect differently. It was also noticed that even though rules do not provide for reservation for OBC in promotion, 27% reservation is due to OBC in direct recruitment. Though the applicant submitted application in response to A-3, Hall ticket was not issued since she belonged to OBC category and there was no vacancy reserved for OBC candidates. The upper age limit fixed for unreserved category is 28 years and the applicant was treated as over aged since her date of birth is 16.5.1974. However, in obedience to interim order dated 25.5.2005 in O.A.356/05 of this Hon'ble Tribunal, the applicant was permitted to appear for the examination held on 29.5.2005.

On review of the recruitment process, the 2<sup>nd</sup> respondent has observed that if the applicant or any other OBC candidate who appeared in the examination had secured equal or more marks than the last selected OBC candidate in the open Notification recruitment, the most meritorious candidate should have been selected under GDS quota. In the light of these, the respondents wished to re-do the selection process.”

2. In view of the above, the applications have become infructuous. We may only suggest that, priority be accorded for conducting selection afresh, so that the applicants and similarly situated persons may not have to wait for any further time.
3. With the above observations the O.As. are disposed of. No costs.

Dated the 8 th December, 2006.

**N.RAMAKRISHNAN**  
**ADMINISTRATIVE MEMBER**

**Dr.K.B.S.RAJAN**  
**JUDICIAL MEMBER**

IV

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